



**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "A", LUCKNOW**

**BEFORE SHRI. A. D. JAIN, VICE PRESIDENT
AND SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.489/LKW/2019
Assessment Year: N.A.

M/s Gayatri Parivaar Trust Gayatri Dham Shivala Bhavan Kaimganj, Farrukhabad	v.	The CIT (Exemption) Lucknow
TAN/PAN:AABTG90006B		
(Appellant)		(Respondent)

Appellant by:	Shri Swaran Singh, C.A.
Respondent by:	Smt. Sheela Chopra, CIT (DR)
Date of hearing:	19 05 2022
Date of pronouncement:	19 05 2022

ORDER

PER A.D. JAIN, V.P.:

This is assessee's appeal against the order of the ld. CIT (Exemption), Lucknow, dated 31.7.2019 passed under section 80G(5)(vi) of the Income Tax Act, 1961.

2. The Assessee Trust has moved an application dated 18.5.2022, received by the Registry of this office on 19.5.2022, for withdrawal of the appeal, stating therein that the Assessee Trust has been granted approval under section 80G(5)(ii) of the I.T. Act and, therefore, the Assessee Trust wishes to withdraw the appeal filed before the Tribunal. The ld. D.R. has no objection to such request. In the light of the request of the assessee, the appeal is dismissed as withdrawn.

3. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open Court on 19/05/2022.

Sd/-
[T. S. KAPOOR]
ACCOUNTANT MEMBER

Sd/-
[A. D. JAIN]
VICE PRESIDENT

DATED:19/05/2022

JJ:

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By order

Assistant Registrar